## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

	PRESENT: SHRI Ch. M	IOHD SHARIEF TARIQ, MEMBER-	JUDICIAL				
APPLICATION NUMBER  PETITION NUMBER  NAME OF THE PETITIONER(S)  NAME OF THE RESPONDENT(S)  UNDER SECTION		:					
		: CA/5/2016					
		: SYNTHITE INDUSTRIES LTD : SHARE HOLDER TO APPLICATION : 14(1)					
				S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
						REPRESENTATION BY WHOM	
2.	THRITAMBAK RAMMAN  Priyadershini N  For T.K.Blanker  Ewach Danne	Company Consel for Shereliday Objector Social in Social in Social in Social in					
			er 1 Vr				

## **ORDER**

Counsel for both the parties present. Counsel for the Petitioner submitted that the Applicant Company is ready to hold the EoGM afresh for passing a 'Special Resolution'. He has also suggested three names for appointment of one of them as independent observer with the concurrence of the other side. However, the Counsel for the objectors sought time to seek instructions form the client. At request, time is enlarged. Put up on **06.03.2018 at 10.30 A.M.** 

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)